(Twenty-first Amendment Bill), 1967

Pande, Shri C. D. Pande, Shri T. Parthasarathy, Shri R. T. Patil, Shri G. R. Patil, Shri P. S. Patra, Shri N. Pattanayak, Shri B. C. Pillai, Shri J. Sivashanmugam. Punnaiah, Shri Kota Pushpaben Janardanrai Mehta. Shrimati.

Puttappa, Shri Patil Ramaul, Shri Shiva Nand Ray, Shri Ramprasanna Ray, Shri S. P. Reddy, Shri K. V. Raghunatha Reddy, Dr. M. Channa Reddy, Shri Yella. Sadiq Ali, Shri Sahai, Shri Ram Salig Ram, Dr. Sanjivayya, Shri D.

Seeta Yudhvir, Shrimatı Shah, Shri M. C. Shanta Vasisht, Kumari Shervani, Shri M. R.

Shukla, Shri M. P. Shyam Kumari Khan, Shrimati Siddhantalankar, Prof. Satyavrata-

Siddhu, Dr. M. M. S.

Singh, Dr. Anup

Singh, Shri Dalpat

Singh Dr. Gopal

Singh, Shri Jogendra

Singh, Shri S. K.

Singh, Shri Santokh

Singh, Raja Shankar Pratap.

Singh, Shri T. N.

Sinha Shri Awadheshwar Prasad

Sinha, Shri B. K. P.

Sinha, Shri R. B.

Sinha, Shri Rajendra Pratap

Sukhdev Prasad, Shri

Swamy, Shri N. R. M.

Syed Mahmud, Dr.

Tankha, Pandit S. S. N.

Tapase Shri G. D.

Tiwary, Pt. Bhawaniprasad

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Vaishampayen, Shri S. K.

Varma, Shri B. B.

Vidyawati Chaturvedi, Shrimati

Yajee, Shri Sheel Bhadra

Yashoda Reddy Shrimati

Zaidi, Col. B. H.

The motion was negatived.

THE CONSTITUTION (TWENTY-FIRST AMENDMENT) BILL 1967 (To amend the Eighth Sehedule)

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr. Chairman, may I suggest that the next item be now taken up because it is a Constitution (Amendment) Bill which was already passed by this House but which lapsed because the Lok Sabha was dissolved and so it has come back. If you think, we might take it up now.

MR. CHAIRMAN: Of course, I will take it up now because it is the immediate thing afterwards and we still have the time. If we can finish it now, we can take up the discussion on The Untold Story in the afternoon and give it a little more time.

SHRI ABID ALI (Maharashtra): Sir, we were informed that this division will take place at one o'clock and the other will be in the afternoon.

MR. CHAIRMAN: Who informed you?

SHRI ABID ALI: Not officially. but unofficially that was what was circulated.

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MR. CHAIRMAN: I do not know. It is on the agenda and I think it can be taken up. The Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

Constitution (Amendment) Bill for the inclusion of Sindhi in the Eighth Schedule was first introduced in the Rajya Sabha in the month of November, 1966. It was considered and passed by the House on December. The Bill remained pending in the Third Lok Sabha, but it lapsed because of the dissolution of the third Lok Sabha on 3rd March, 1967. It is because of this this Bill has had to be again brought forward for the consideration of this hon. House. As a matter of fact, for commending this Bill for the acceptance of this hon. House no long speech is necessary and I am not going to make a long speech. We know that nearly a million Sindhi people, who are residents of India, speak Sindhi language. It is a very well-developed language and a rich Indian language with a considerable cultural heritage. There is no special area in which this language is spoken as such, but before the partition of India in the State of Sind this language was a regional language. Sindhi-sp-aking people, real y speaking, sacrificed their identity of State for the sake of the freedom of India. Because of the patriotic contribution of these people and the cultural heritage of Sindhi language, it is our duty to accept it as our own language and accept it as one of the national languages. This Bill seeks to achieve that and I commend it for the unanimous acceptance of this hon. House, without much of a discussion.

The question was proposed.

SHRI BHUPESH GUPTA (West Bengal): Sir,

N. SAPRU (Uttar SHRI P. Pradesh): I would like to say one word. I was the first to suggest that Sindhi should be one of languages . . .

HON. MEMBERS: We are grateful to you.

MR, CHAIRMAN: Mr. Bhupesh Gupta is in possession of the House.

SHRI BHUPESH GUPTA (spoke in Bengali

*[Mr. Chairman, I am very happy today to support this Constitution (Amendment) Bill, which includes Sindhi as one of our national languages in the Eighth Schedule of our Constitution. The whole country will support this measure. Sindhi been one of our national languages and yet the makers of the Constitution did not include it in this Schedule. I am not going into the reasons for this, but it was a most unfortunate thing. I do not wish to go into the past and I would like the House to look forward. It is, however, not enough to include Sindhi as national language in our Constitution. We must give it every assistance at all levels, more especially in view of the fact that in the past years we had shown neglect to this language. I hope that the Central Government and all the State Governments will do everything necessary in their power to encourage and promote this language in its sphere.

The Sindhi people find mention in our National Anthem. Poet Tagore always preached for unity in diversity and unity in diversity cannot be brought about without showing due respect to the mother-tongues of the people. The genius of the nation and its people can never flower in full measure un'ess they are in a position to express themselves in all spheres of life in their own mothertongues. In India we have got many

^{*[]}English translation of the hon. Member's speech.

[Shri Bhupesh Gupta.] languages enriching our civilization and culture and every language has made a great contribution in the making of what we are today. In this respect India is like a garden where a variety of flowers blossom and we hope that now that Sindhi language has been at last placed in the proper pace in our Constitution, we shall nurse it like a gardener who nurses flowers in his garden.

In this connection I would also emphasise the need for allowing speeches in Parliament and other Legislatures to be made in the different national languages. That knows a foreign language, namely, English, should not debar him from making speeches in his mothertongue. When we speak to other in our own mother-tongue we express ourselves better and what is more we strengthen and develop a certain emotional bond which strengthens and promotes and serves national integration. I am proud of being a Bengalee and of my mother-tongue. But I have equal respect for all our national languages. Bengalee fulfil its role as a language only in the context of the larger unity of the country and by associating with other languages. In this connection mutual respect and mutual assistance very essential.

After the general elections representatives of workers, peasants and others have come to our Parliament and other Legislatures, who do not know how to speak except in their mother-tongues. Hence necessary arrangements should immediately be made so that they do not suffer on that account and to see that they get equal opportunity of speaking in their own mother-tongues and to be understood when they speak in their mother-tongues.

Once again I fully support this measure and welcome the Sindhi

language coming into its rightful place in our Constitution].

1 P.M.

MR. CHAIRMAN: Is it the wish of the House that we should adjourn or that we should go on with this?

SHRI M. N. KAUL (Nominated): We should continue.

MR. CHAIRMAN: Normally I would adjourn the House and have it afterwards if you agree. I am in your hands.

SHRI LOKANATH MISRA (Orissa): We can adjourn.

MR. CHAIRMAN: I am asking for the opinion of the House.

श्री राजनारायण (उत्तर प्रदेश): भाषा का सवाल बड़ा श्रहम सवाल है। इसलिए अच्छी तरह से बहस हो जाने दीजिए।

श्री सभापति : बहस तो पूरी होगी।

श्री राजनारायण : ग्राप चाहे लंच करें या न करें, लेकिन भाषा के सवाल पर खुल कर बहस होनी चाहिए, क्योंकि हमको तो खतरा है कि कांग्रेस की सरकार बराबर भाषा के सवाल पर बंगिलिंग करती चली जा रही है।

श्री सभापति : मैं तो एक सादा बात कह रहा हूं । इस पर बहस तो होगी । मैं यह नहीं कह रहा हूं कि मैं एडजर्न करके बोट ले लूंगा । मैं यह कह रहा हूं कि श्रभी एडजर्न कर लें, बाद में रिएसेम्बिन होने पर डिस्कशन जारी रहेगा ।

SHRI A. P. CHATTERJEE (West Bengal): Sir, I would like to say . . .

MR. CHAIRMAN: When I am speaking, you please sit down.

SHRI A. P. CHATTERJEE: You are asking for opinion. If I stand up to say something, is it wrong?

MR. CHAIRMAN: Please let me explain. Do not be angry. It seems to me that Members would like to make long speeches. I thought that Mr. Bhupesh Gupta could speak briefly in his own language, but he made a long speech, and a wonderful speech, which we all liked.

AN HON. MEMBER: Because we did not understand.

MR. CHAIRMAN: Therefore, I have a feeling that other also would want to make long speeches. If that is so, I would adjourn the House. If you can make your speeches brief and finish thing, I am ready to continue. I would like to have the consensus.

SHRI A. P. CHATTERJEE: We feel that this is a point on which many of us would like to make some statement. If that is so-and then again at 3.30 discussion on Gen. Kaul's book is coming up-it is better we sit through the lunch hour.

SOME HON. MEMBERS: No, no.

MR. CHAIRMAN: I adjourn the House. The House meets at 2.30 again.

> The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHRI DAHYABHAI V. (Gujarat): Madam, may I point out that there is no Minister in the House . . .

THE DEPUTY CHAIRMAN: I am looking round.

SHRI DAHYABHAI V. PATEL: ... with such a crowd of Ministers?

SHRI P. N. SAPRU: It is not any usual phenomenon even though we have the largest number of Ministers that we have ever had.

THE DEPUTY CHAIRMAN: This is a great discourtesy to the House that no one on the Treasury Benches is present, either Minister of Cabinet rank or Minister other rank. Therefore, I want adjourn the House till 2.45 P.M.

> The House then adjourned at thirty-three minutes past two of the clock till fortyfive minutes past two of the elock.

The House reassembled at fortyfive minutes past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHRI Y. B. CHAVAN: Madam, I am sorry that I was late by a couple of minutes and I apologise to the House that the House had to be adjourned because of this.

श्री विमलकुमार मन्नालालजी चौरड़िया (मध्य प्रदेश) : उपसभापति महोदया, सारी बाते हो जाने के बाद कुछ कहने की गुजायश रहती नही । जब से इस वर्ष यह राज्य सभा का ग्रधिवेशन बुलाया गया है, चौथी वार यह घटना घटी है। मैं चाहंगा कम से कम एक मंत्री इसी काम के लिये नियुक्त किया जाए कि जो सदन में उपस्थित रह सके ।

श्री मर्जुन मरोड़ा (उत्तर प्रदेश) : नया मंत्री बनाया जाय इस काम के लिये।

THE DEPUTY CHAIRMAN: Anyway, the Home Minister has apologised for what has happened. But I want to draw his attention that this has been happening not once but repeatedly and therefore I think they should [The Deputy Chairman.]

treat this House with greater respect, due courtesy, propriety and dignity and such things should not happen; especially when Cabinet rank Ministers have to be here, they can send their junior Ministers. That is what I want to say. And I accept that Mr. Chavan was 'ate by just a minute or so and he has apologised for it. So, we go on with our business.

श्री विमलकु मार मञ्जालालजी चौरड़ियाः
महोदया, विश्लेषण लगाये ठीक है।
मगर ऐसा लगता है, उनका इरादा
देजरी बेन्च पर बैठने का नहीं है ग्रीर उनका
इरादा बाहर बैठने का है।

THE DEPUTY CHAIRMAN: Mr. Mulka Govinda Reddy. Please be very brief.

SHRI MULKA GOVINDA REDDY (Mysore): Madam Deputy Chairman, I support the Constitution (Twenty-first Amendment) Bill, 1967.

AN HON. MEMBER: In Canarese.

THE DEPUTY CHAIRMAN: You cannot force him, please.

SHRI MULKA GOVINDA REDDY: (Spoke in Kannada).

•[Madam Deputy Chairman, I have great pleasure in supporting the Constitution (Twenty-first Amendment) Bill, 1967 which seeks to include Sindhi as one of the national languages in the Eighth Schedule. This should have been done long back.

Even though there is no region or State where the Sindhi language is spoken, the Sindhi-speaking people are found in a l the States. The inguistic States are not treating the linguistic minorities in their States properly. Adequate facilities for the development of the minority languages in the States and facilities for the linguistic minorities should be provided.

(Twenty-first

Amendment) Bill, 1967

Facilities for providing simu'taneous translations of al' the languages should be provided in the Rajya Sabha. Meanwhile, reporters in different languages -should be appointed to take down the speeches made by Members in their different regiona! languages.

Since the 'lame-duck' session of the Lok Sabha was cancelled, this Bill has been brought before us again.

I whole heartedly support this Constitution (Twenty-first Amendment)
Bill.]

THE DEPUTY CHAIRMAN: Mr. Lokanath Misra.

SHRI LOKANATH MIRSA: Madam Deputy Chairman . . .

SOME HON. MEMBERS: Oriya.

SHRI LOKANATH MISRA: (Spoke in Oriya) for the benefit of hon. Members of the House, I would translate it into English because it is only one sentence. I said that I am wholehearted'y supporting this Bill.

THE DEPUTY CHAIRMAN: I wish everyone to be as brief as Mr. Lokanath Misra.

श्री शुक्रदेव प्रसाद (उत्तर प्रदेश):

श्री यह चाहता हूं कि जैसे हर भाषा में लोग
अपनी अपनी बात कह रहे हैं वैसे ही हमारे
गृह मंत्री भी अपनी भाषा मराठी में जवार
है।

उपसभापति : दे सकते हैं।

^{•[]} English translation of the hon. Member's speech.

विसल म्मार मन्त्रालालजी चौरडि गः उपसभापति महोदया, कि संविधान प्रसन्नता हे में सिधी को भ्रन्य भाषाग्रों के साथ जोड़ा जा रहा है। जहां सक संस्कृत की पुवियां हैं, उनमें सिंधी ही उसके बाहर थी। वैसे तो "जन गण मन अधितायक" जो हम गाते हैं, उसमें पंजाब ग्रीर सिंधु का उल्लेख है, लेकिन श्रभी तक सिंधी छुटी हुई थी श्रौर प्रसन्नता की बात है कि उसका ग्रब स्वीकार किया जा रहा है । भारतीय जनसंघ हमेशा इस मत का रहा है कि सिबी भाग को हमारे संविधान में मामे तित किया जाना चाहिये । मैं इसका हार्दिक समर्थन करता हं।

साथ ही हमारे निन मित्रों, श्री भपेश गप्त. श्री मुल्क गोविंद रेड्डी श्रादि ने अपनी अपनी मात् भाषात्रों मं ही, श्रंग्रेजी की श्रपेक्षा भाषण दिये, मैं उनको बहुत बहुत बघाई देता हं ग्रीर इत संबंध में निवेदन कहंगा कि भविष्य में उनके भागगों का अनुवाद कराने की व्यवस्था करेंगे । धन्यवाद ।

THE DEPUTY CHAIRMAN: Kumari Shanta Vasisht. Please be very brief.

KUMARI SHANTA VASISHT Madam Deputy Chairman, I extend my welcome to this amendment to the Constitution to Sindhi . . .

AN HON. MEMBER: Why not in Urdu?

KUMARI SHANTA VASISHT: . . . in line with the other languages in India, and this is a step that should have been taken even much earlier. But I am very glad that this has come now. I think some special consideration shou'd also be given to Urdu.

In this connection, I may also remind the Government that they had at one time almost considered very seriously to promise that the assurance

given by Pandit Nehru to the people of the South would be honoured and it would be given some sort of a statutory status. And I think when this has been considered that could also be given some attention and those assurances given to the people of the South should be honoured by the Government. This negligence on the part of the Government of India has cost them very heavily in the recent general e ections. And I think when the people do not have a sense of security that they would be either dominated by the Hindispeaking people or by the people of the North or that certain things would be imposed upon them, they are bound to react in a certain manner, which is not really something that brings credit to the Government. fore I think that those assurances also should be carried out by the Government as early as possible, without any delay, because that is a very serious matter and it affects the people, the integrity of the country very much.

(Twenty-first

Amendment) Bill, 1967

I extend my welcome again to this I would again emphasise this point about our assurances to the people of the South-I feel it is very important-and of putting them in a statutory form as Panditji had said.

Thank you,

SHRI KOTA PUNNAIAH (Andhra Pradesh): (Spoke in Telugu).

*[Madam Deputy Chairman, I am extremely happy to support this varticular amendment of the Constitution which provides the Sindhi language an equal footing along with the other languages of India. Sindhi is a rich language which has contributed to the enhanced prestige of this great country which has its traditional cultural background in the world. Everybody loves his monther-tongue as he loves and respects his mother and motherland. We have already taken a decision to improve the regional languages

^{•[1} English translation of the hon. Member's speech.

[RAJYA SABHA]

[Shri Kota Punnaiah.]

and run the administration too in the regional languages in the different States and we can very well understand the latest trends about the improvement of the regional languages. It is good that the Government has taken the decision include to the Sindhi language in the Eighth Schedule. I appreciate their amendment stand and support the wholeheartedly.

Thank you,

SHRI G. P. SOMASUNDARAM (Madras): (Spoke in Tamil).

*[Madam Deputy Chairman, I am glad for the opportunity given to me to speak in Tamil over the Constitution (Amendment) Bill giving equal rights to Sindhi along with other 14 languages. English must be a common The downfall language to all. Congress in Tamilnad is due to introduction of Hindi as a compulsory language in Tamilnad.1

SHRI ABID ALI: Madam Deputy Chairman, I am also happy and that the Government have agreed to the proposal put forward by our good colleague, Jairamdas Daulatram, and this Constitution (Amendment) Bill has come. It has the support of every section of the House. I am also glad that some hon'ble Members have chosen to speak in their mother-tongue here. I hope they will stick to it always.

Madam, each language is for the purpose of understanding each other and not for the purpose of not understanding or misunderstanding. way, it is their choice, their right and they have exercised it. I cannot say anything more than that. Somebody suggested that Mr. Chavan should But Mr. Chavan speak in Marathi does not believe in stunts. He is straight forward person and an intelligent man and I hope that being in the Ministry will be helpful in fulfilling the purpose of the Amonding Bill.

Languages, as have been adopted in the Constitution, have some purpose, not only for the purpose of being mentioned there as my sister here has just mentioned with regard to suggestion that she has made. I fully support her and submit to the Home Minister that the purpose for which these languages have been mentioned in the Constitution, we should more serious to ensure that it is fu!filled and does not remain merely in the Constitution. With this request I conclude my observation because the time is very much limited.

श्री देवी सिंह (राजस्थान): उप-मभापति महोदया, अभी जो सिन्धी को स्वीकार करने का प्रस्ताव ग्राया है, उसका मैं हृदय से स्वागत करता हं ग्रौर ग्रापके द्वारा सरकार से यह निवेदन करना चाहता हं कि इसी प्रकार वह राजस्थानी को भी स्वीकार करेगी।

श्री महाबीर प्रसाद शुक्ल (उत्तर प्रदेश): प्रस्तृत विधेयक का हृदय से स्वागत ग्रौर सम-र्थन करते हुए मैं श्राज इस सदन में श्रपने मान-नीय मित्र श्री भुषेश गुप्त ग्रौर मुल्क गोविन्द रेड़ी तथा अन्य मित्रों को जिन्होंने अपनी मात् भाषा मे इस सदन को सम्बोधित किया ग्रौर हमारी मानसिक दासता- स्वरूप विदेशी भाषा ग्रंग्रेंजी का ग्राज जो बहिष्कार किया, उसके लिए मैं उनको बधाई देता हूं। मेरी समझ में ग्राज का दिन सदन के लिए मुबारक दिन है, जब इस सदन में इस बात की एक तरह से परिपृष्टि हुई कि हमारे देश की जनता की भाषा ही इस देश के शासन की भाषा हो सकती है। वास्तव मे यह एक उपहास है कि हम कहते हैं कि हमारे देश में जनता का राज्य है, लेकिन जनता के लिए शासन करते हुए जो हम यहा बैठे हुए हैं वे जनता की भाषा का श्रयोग नहीं करते ग्रमेर उस भाषा का प्रयोग करते है, जो इस देश की: भाषा ही नहीं है। ग्राज संदर्न का यह दिनः मुबारक दिन होगा, इस देश की जनता कैः

^{*[]} English translation of the hon? Member's speech.

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लिए । मैं पहले समझ रहा था कि हमारे साथी जो स्राज बोलने वाले हैं, वे अपनी मातृं भाषा में हो बोलेंगे, लेकिन स्रभी कुछ सदस्य ऐसे है, जिनके स्रन्दर स्रंप्रेजी का मोह श्रेष है, उन्होंने स्रग्नेजी का प्रयोग करना ही प्रसन्द किया । जनता विदेशी शासन को ठुकरा चुकी है, विदेशी भाषा स्रंप्रेजी को भी ठुकरा रही है ।

इस देश में हमने भाषाबार प्रान्तों का निर्माण किया । उसका मुख्य उद्देश्य यह था कि देश में प्रत्येक प्रदेश का शासन उस प्रदेश की भाषा में हो श्रोर उस प्रदेश की जनता के नजदीक जाने के लिए शासन का काम उस प्रदेश की जनता की भाषा में चले । ऐसा करेंगे तभी श्रंग्रेजी का मोह छुटेगा ।

सिन्धी हमारे देश की उन भागात्रों में है, जिनका बहुत पुराना इतिहास है वह संस्कृत से िनकलने वाली उन भाषाश्रों मे से है. जिनका बहत अच्छा है। यह हमारी भूल थी कि राष्ट्र भाषात्रों में उसका स्थान ग्रभी तक नहीं था। इस विधेयक के द्वारा हम सिन्धी को जो स्थान देरहे हैं, उसके लिए हम माननीय गृह मंत्री जी को छन्यवाद देते हैं। संविधान में जो विभिन्न भाषाएं दी हुई हैं, हमारे इस सदन में उनके ग्रनुवाद की व्यवस्थः शीघ्र ही की जाय ताकि भाषा की समस्या जो अपने आप अपना हल निकाल रही है, उसका हल हो जाय श्रौर भाषा के सम्बन्ध में जो कठिनाई ग्रभी तक कायम रही है वह दरहो।

3 P.M.

हिन्दी बोलने वाले कभी भी किमी
भी प्रादेशिक भाषा के विरुद्ध नहीं रहे हैं।
मैं निवेदन करना चाहता हूं कि हम प्रत्येक
प्रादेशिक भाषा को ग्रपनी मातृ भाषा के
समान समझते हैं ग्रीर हम उसका
बराबर ग्रादर करते हैं। जिस प्रकार बंगाल
के लोग, चावल खाने वार्ल लोग गेटूं खाने
की ग्रादत नहीं डाल सकते, केरल के चावल

खाने वाले लोग गेहूं खाने की आदत नहीं डाल सकते, पंजाब के लोग चावल खाने की आदत नहीं डाल सकते । उसी प्रकार हमारी विभिन्त भाषाएं अपने स्थान पर रहेंगी, वहां के लोग दूसरी भाषाओं में बोले और बात करें यह बहुत सम्भव नहीं है । साधारण तौर से इस बात को स्वीकार करना होगा और जब हम इसको स्वीकार करना होगा और जब हम इसको स्वीकार करेंगे तभी हमारे देण में ऐसी भाषा का उदय होगा, जिसको हम सब लोग जानेंगे और सीखेंगे, जो सही माने में भारतीय भाषा होगी और हमारी राष्ट्रीय भाषा होगी ।

THE DEPUTY CHAIRMAN: Mr. Rajnarain. The time is very limited and I cannot call every one to speak. Mr. Rajnarain, please be very brief.

श्री राज नारायण माननीया, मैं श्री जैरामदास दौलतराम जी से यह निवेदन करना चाहूंगा श्रापके द्वारा कि ग्रब तक जो सिन्धी उचित जगह पर नहीं ग्रा सकी थी, उसका सारा दोष कांग्रेस सरकार पर जाना चाहिए श्रौर यदि वे कांग्रेस पार्टी के मेम्बर हों, तो उनको श्रपने हिस्से में लेना चाहिए।

मै प्राज बहुत ही ग्राल्हादित हू, बहुत ही प्रफुल्लित हूं, मुझे ऐसा लगता है कि ग्राज हम भारत की संसद में बैठे हुए हैं। इसके पूर्व कभी कभी लगता था कि कहीं ग्रंग्रेजी संसद में तो नहीं बैठे हुए है जबिक यहां ग्रंग्रेजी का ही बोलवाला होता था। ग्राज वह गुभ घड़ी है, वह गुभ दिन है जबिक मै बगला भी सुन रहा हूं, तिमल भी सुन रहा हूं ग्रेर शायद तेलुगू भी सुन रहा हूं, मराटी भी मुन रहा हूं। ये मब हमारे देश की भाषाएं है। मुझे ग्रफ्तोंस है, ग्राज मै कहना चाहता हूं कि ग्रग्र इसी के साथ उर्दु के बारे में भी कोई रेफरेंस ग्रा गया होता—उत्तर प्रदेश में संयुक्त विधायक दल ने कहा है कि उर्दू हमारी सरकार की दूसरी भाषा होगी, यह बात हमने ग्रपने

[श्री राजनारायगा] कार्यकम में लिखी है—;तो ज्यादा सच्छा होता। वह लेगी ही पड़ेगो—'सर्वस्य कारणम कालः' समय करेगा।

श्री शीलना याजी (बिहार) : ये न्या बेसुरी जहनाई बजा रहे है ?

श्री राजनारायण : बैठी टें-टें । वह प्रात्माराम प्रवसर टें-टें किया करता था । महाबोर प्रसाद द्विवेदी ने उस पर लेब लिखा प्रीर लोगों को सन्ताना कि स्रात्माराम की टें-टें हर वक्त नहीं होनो चाहिए । जब गम्भीर विश्व पर चवां हो रहो है, स्रना-वश्यक चोजें उठा कर सदन का समय नष्ट करना इन्हों को शोभा दे सकता है, हमको नहीं । मैं स्राज भो कहना चाहता हूं (Time bell rings)

उपंतभाषित : ग्राप कह चुके हैं, ग्राज का दिन शुम दिन है, ग्रब ग्रापका माषण भी समाप्त होना चाहिए ।

श्री राजनारायण : मैं ग्रापके द्वारा प्रपने नित्र भूशि गुन को बधाई दूंगा ग्रीर उनते कहना चाहुंगा कि जरा सोविए, कि बले मातुर्मि श्रवता बना यह कहने में कम ग्राष्ठा लगा। है। ग्राम ग्रंग्रेनी में ट्रांपलेशन करके बोलिसे। हम उनकी बोलेंगे नहीं। सुमकी बोक कोन कहना है। हमें ग्रपनी मानुगाना में हो बोलना चार्ए। माननीया,

उपसभापति : 56 की बात छोड़िए, धाज को बात कहिए।

श्री राजनारायण : यही एक पार्टी रही है संगुक्त सोगलिस्ट पार्टी जिसमें 1956 से कहा है कि सभी मातृ भावाशों में संसद् में बोजने का अधिकार होना चाहिए । हमरा विरोध श्रंग्रेजों से हैं। यह गुनामी का प्रतीक है, यह गुतामी का निन्ह है और जब तक श्रंग्रेजों भावा में हमारे देश का सारा कारोबार बन्द नहीं होगा, तब तक सही माने में हमारी मातृ भावाएं श्रपने स्थान पर प्रति-डिठत नहीं हो पाएगी। हिन्दी प्रोर इन भाषामों का सम्बन्ध छाट। बहिन मौर बड़ी बहिन का है। इन मब्दों क साथ जो चर्चा का वियष है, उसका मैं स्वागत करता हूं।

DR. B. N. ANTANI (Gujarat): Shall I entertain the House with Kutchy?

HON. MEMBERS: Yes.

SHRIMATI YASHODA REDDY (Andhra Pradesh): Madam, I congratulate the Home Ministry and the Home Minister in particular for having included this language of Sindhi in the Eighth Schedule as it has been done earlier. As some of my friends have said to-day about Urdu also, I would like to add . . .

AN HON. MEMBER: It is a'ready there.

SHRIMATI YASHODA REDDY: Not about the Schedule. Shri Rajnarain said that it is not being accepted in U.P. I hope it is done because coming from Andhra Pradesh, I will say that we Telugu people had given Urdu the first place as an equal language and I am glad that U.P. fol'owed it later.

Before I sit down I would say that I am very happy that every language is being used no doubt as it should be used and encouraged but Parliament is not a place where one could sit and talk together. We are here to discuss important problems and we have to give more serious thought. Certainly I do agree that everybody has a right to express in his mother tongue but this is not a place where we are to sit and enjoy each speaking in the different languages and the other person not knowing what is happening. We have got many other problems. Even if we introduce simultaneous translations, this should not become a joke of the day. I am talking with all seriousness and just because it has been allowed, of course it has to be allowed-and every Indian languageand everybody has a right to speak in the mother tongue but there is a time for us to use the languages. Of course Hindi and English have been accepted. Hindi has not yet become the national language and that is why we want English. If there is one language today in which the whole country can communicate with one another, from Kashmir to Cape Comorin, it is the Eng ish language. It is because English, not that I love English more. The other languages have their own if India literature but to-day India, if India is one, if I able to talk with others, it because of that language. Let us not hate that language before you develop some other 'anguage. course I am prepared to talk in my own language but how many of "ou are going to understand my problem? Please let us not decry any other language. Language has a place. of course the other languages Hereafter at 'east I hope till all of us try to understand all the other languages, let us confine as far as possible to Hindi and English. I thank you very much for giving me this opportunity.

SHRI JAIRAMDAS DAULATRAM (Nominated): I will not take up any time of the House to-day because I have already spoken on this subject last December and I wi'l not repeat what I said then. I will only say that I must thank the Government, Prime Minister, the former Home Minister, the present Home Minister, the Congress Party and all the Opposition Parties for the support they given to this Bill. I resist the temptation of speaking in my own language on this occasion but to make friends understand the kinship of the Sindhi language with their 'anguage, I will give just one or two illustrations. In Bengali we say: "है मानस भानो ग्राफ़े" He is a good man. In Sindhi we say: "ही माण्ह भलो ब्राहै।"

THE DEPUTY CHAIRMAN: Are you referring to Mr. Gupta?

SHRI JAIRAMDAS DAULTRAM: Yes. In Marathi we say: "हे मानस चोंगला आडे।" He is a good man. In Sindhi we чау: "हा मारह चंडो आहे"

In Marathi we say, ''तुझा भाव कुठे''।

In Sindhi we say: "तुहिजो भाउ किय"।

In Marathi we say, "पाणी आण" Bring water. In Sindhi also we say the same words: "पाणा आण"

I do not want to take up more time of the House as we have little time left for the voting. The kinship of the Sindhi language is not known to many. In due time they will come to know. I heartily support the Bill and thank you all again for your support.

श्री वाई ० बी ० ६ वहाण : महोदया, मुझे बहुत खुगी हुई है कि इस सदन के सभी दलों के नेता श्रो ने इस बिल की, इस विधेयक की ताईद की है। इस समय इससे ज्यादा कहने की श्रावश्यकता नहीं। एक नयी भाषा जब हमारे परिवार में श्रा रही है, तो कुदरती तौर पर सबों ने श्रपनी श्रपनी मानृभाषा में बोल कर उसका स्वागत किया। मुझे बहुत खुशी हुई श्रौर मैं श्राशा करता हूं कि यह सिन्धी भाषा हमारे परिवार की एक सदस्या बन कर श्रपना नाम श्रौर श्रपनी शान वहाती रहेगी।

THE DEPUTY CHAIRMAN: Under article 368 of the Constitution, the motion will have to be adopted by a majority of the total membership of the House and by a majority of not less than two-third of the Members of the House present and voting. The question is:

"That the Bill further to amend the Constitution of India be taken into consideration."

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Amendment) Bill, 1967

(The House divided)

Aves : 136 Noes : Nil.

AVES-136

Abdul Samad, Shri A. K. A.

Abdul Shakoor, Moulana

Abid Ali, Shri,

Abraham, Shri P

Ammanna Raja Shrimati C.

Anandan, Shri T. V.

Annapurna Devi Thimmareddy, Shrimati.

Antani, Dr. B. N.

Arora, Shri Arjun.

Atwal Shri Surjit Singh.

Baghel, Shri K. C.

Bhargava, Shri M P.

Bhatt, Shri Nand Kishore.

Chagla, Shri M. C.

Chaman Lall, Diwan.

Chandra Shekhar, Shri.

Chatterjee, Shri A. P.

Chatterji, Shri J. C.

Chavda, Shri K. S.

Chengalvaroyan, Shri T.

Chetia Shri P.

Chinai, Shri Babubhai M.

Chordia, Shri V. M.

Das, Shri Banka Behary

Dass. Shri Mahabir.

Desai, Shri Suresh J.

Devaki Gopidas Shrimati

Dharam Prakash, Dr.

Dharia, Shri M. M.

Diwakar, Shri R. R.

Doogar, Shri R. S.

Ghosh, Shri Niren.

Gilbert Shri A. C.

Guiral, Shri I. K.

Gupta, Shri Bhupesh.

Hathi, Shri Jaisukhlal.

Iver, Shri N. Ramakrishna.

Jagat Narain,, Shri.

Jairamdas Daulatram, Shri.

Kakati, Shri R. N.

Khan, Shri Akbar Ali.

Khaitan Shri R. P.

Kova, Shri Palat Kunhi,

Krishan Kant, Shri.

Kulkarni Shri B. T.

Kurre, Shri Dayaldas.

Lalitha (Rajagopalan), Shrimati,

Mahammed Haneef, Shri.

Mallik, Shri D. C.

Mallikarjunudu, Shri K P.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maniben Vallabhbhai Patel Kumari.

Mariswamy, Shri S S.

Mary Naidu, Miss.

Mehta, Shri Om.

Mishra, Shri L. N.

Mishra, S. N.

Misra, Shri Lokanath.

Misra Shri M.

Mitra, Shri P. C.

Mohammad, Chaudhary A

Momin, Shri G. H. Valimohmed.

Mookerjee, Shri Debabrata.

Muhammad Ishague, Shri.

Neki Ram, Shri,

Pande, Shri C. D.

Pande, Shri T.

Panjhazari, Sardar Raghbir Singn,

Parthasarathy, Shri R. T.

Patel Shri Dahyabhai V.

Pathak, Shri G. S.

Patil, Shri G. R.

Patil, Shri P. S.

Patra, Shri N.

Pattanayak, Shri B. C.

Phulrenu Guha, Dr. Shrimati.

Pillai, Shri J. Sivashanmugam.

Punnaiah, Shri Kota.

Purkayastha, Shri M.

Pushpaben Janardanrai Mehta, Shrimati.

Puttappa, Shri Patil.

Ramau!, Shri Shiva Nand.

Ray, Shri Ramprasanna,

Ray Shri S. P.

Reddy, Shri K. V. Raghunatha.

Reddy, Dr. M. Channa.

Reddy, Shri M. Govinda.

Reddy, Shri Mulka Govinda.

Reddy, Shri Y. Adinarayana.

Ruthnaswamy, Shri M.

Sahai, Shri Ram.

Salig Ram Dr.

Sapru, Shri P. N.

Sarla Bhadauria, Shrimati.

Seeta Yudhvir, Shrimati.

Shah, Shri M. C.

Shakuntala Paranjpye, Shrimatı.

Shanta Vasisht, Kumari.

Shervani, Shri M. R.

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati.

Siddhantalankar, Prof. Satyavrata.

Siddhu, Dr. M. M. S.

Singh, Dr. Anup.

Singh, Shri Dalpat,

Singh, Shri Devi.

Singh Dr. Gopal.

Singh, Shri Jogendra.

Singh, Shri Santokh.

Singh, Raja Shankar Pratap.

Sinha, Shri Awadheshwar Prasad.

Sinha, Shri B. K. P.

Sinha, Shri Ganga Sharan.

Sinha, Shri R. B.

Sinha Shri Rajendra Pratap

Sukhdev Prasad, Shri.

Sundaram, Shri K.

Sur, Shri M. M.

Swamy, Shri N. R. M.

Syed Mahmud, Dr.

Tankha, Pandit S. S. N.

Tapase, Shri G. D.

Tiwary, Pt. Bhawaniprasad.

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi.

Usha Barthakur, Shrimati.

Vaishampayen, Shri S. K.

Amendment) Bill, 1967 Varma Shri B. B.

(Twenty-first

Varma, Shri Niranjan.

Venkateswara Rao, Shri N.

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati,

Yajee, Shri Sheel Bhadra.

Yashoda Reddy, Shrimatı.

Zaidi, Col. B. H.

NOES-NI

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

THE DEPUTY CHAIRMAN: I shall now take up clause-by-clause consideration.

The question is:

"That clause 2, stand part of the Bill".

(The House divided)

Ayes-134

Noes-Nil

AYES-134

Abdul Samad, Shri A. K. A.

Abdul Shakoor, Moulana.

Abid Ali, Shri.

Abraham, Shri P.

Amanna Raja, Shrimati C.

Anandan, Shri T. V

Annapurna Devi Thimmareddy,

Shrimati.

Antani, Dr. B. N.

Arora, Shri Arjun.

Atwal, Shri Surjit Singh.

Baghel, Shri K. C.

Bhargava, Shri M. P.

Bhatt, Shri Nand Kishore.

Chagala, Shri M. C.

Chaman Lall, Diwan.

Chandra Shekhar, Shri.

Chatterjee, Shri A. P.

Chatterji, Shri J. C.

Chavda, Shri K. S.

Amendment) Bill, 1967

Chengalvaroyan ,Shri T.

Chetia, Shri P.

Chinai, Shri Babubhai M.

Chordia, Shri V. M.,

Das, Shri Banka Behary.

Dass, Shri Mahabir.

Desai, Shri Suresh J.

Devaki Gopidas, Shrimati.

Dharam Prakash, Dr.

Dharia, Shri M. M.

Diwakar, Shri R. R.

Doogar, Shri R. S.

Gadgil, Dr. D. R.

Ghosh, Shri Niren,

Gilbert, Shri A. C.

Gujral, Shri I. K.

Gupta, Shri Bhupesh.

Hathi, Shri Jaisukhlal.

Iyer, Shri N. Ramakrishna.

Jagat Narain, Shri.

Jairamdas Daulatram, Shri.

Kakati, Shri R. N

Khan, Shri Akbar Ali.

Khaitan, Shri R. P.

Koya, Shri Palat Kunhi.

Krishan Kant, Shri.

Kulkarni, Shri B. T.

Kurre, Shri Dayaldas.

Lalitha (Rajagopalan), Shrimati.

Mahammed Haneef, Shri

Mallik, Shri D. C.

Mallikarjunudu, Shri K. P.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maniben Vallabhbhai Patel, Kumari.

Mariswamy, Shri S. S.

Mary Naidu, Miss.

Mehta, Shri Om.

Mishra, Shri L. N.

Mishra, Shri S. N.

Misra, Shri Lokanath.

Misra, Shri M.

Mitra, Shri P. C.

Mohammud, Chaudhary A.

Momin, Shri G. H. Valimohmed.

(Twenty-first

Mookerjee, Shri Debabrata.

Muhammad Ishaque, Shri.

Neki Ram, Shri.

Pande, Shri C. D.

Pande, Shri T

Panjhazari, Saradar Raghbir Singh,

Parthasarathy, Shri R. T.

Patel, Shri Dahyabhai V.

Pathak, Shri G. S.

Patil, Shri G. R.

Patil, Shri P. S.

Patra, Shri N.

Pattanayak, Shri B. C.

Phulrenu Guha, Dr. Shrimati.

Pillai, Shri J. Sivashanmugam,

Punnaiah, Shri Kota.

Purkayastha, Shri M.

Pushpaben Janardanrai Mehta, Shrimati.

Puttappa, Shri Patil.

Ramaul, Shri Shiva Nand.

Ray, Shri Ramprasanna.

Ray, Shri S. P.

Reddy, Shri K. V. Raghunatha.

Reddy, Dr. M. Channa.

Reddy, Shri M. Govinda.

Reddy, Shri Mulka Govinda.

Ruthnaswamy, Shri M.

Sahai, Shri Ram.

Salig Ram, Dr.

Sapru, Shri P. N.

Seeta Yudhvir, Shrimati.

Shah, Shri M C.

Shakuntala Paranjpye, Shrimati.

Shanta Vasisht, Kumari.

Shervani, Shri M. R.

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati.

Siddhu, Dr. M. M. S.

Singh, Dr. Anup.

Singh, Shri Dalpat.

Singh, Shri Devi.

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Singh, Dr. Gopal.

Singh, Shri Jogendra.

Singh, Shri Santokh

Singh, Raja Shankar Pratap.

Sinha, Shri Awadheshwar Prasad.

Sinha, Shri B. K. P.

Sinha, Shri Ganga Sharan.

Sinha, Shri R B.

Sinha, Shri Rajendra Pratap.

Sukhdev Prasad, Shri.

Sundaram, Shri K

Sur, Shri M. M.

Swamy, Shri N. R. M.

Syed Mahmud, Dr.

Tankha, Pandt S. S. N.

Tapase, Shri G. D.

Tiwary, Pt. Bhawaniprasad.

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi.

Usha Barthakur, Shrimati

Vaishampayen, Shri S. K.

Varma, Shri B. B.

Varma, Shri C. L.

Varma, Shri Niranjan.

Venkateswara Rao, Shri N.

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati.

Yajee, Shri Sheel Bhadra.

Yashoda Reddy, Shrimati

Zaidi, Col. B. H.

NOES-Nil

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

THE DEPUTY CHAIRMAN: The question is:

"That clause 1, the Enacting Formula and the Tittle stand part of the Bill."

(Twenty-first Amendment) Bill, 1967

(The House divided)

Ayes : 136 Noes : Nil.

AYES-136

Abdul Samad, Shri A. K. A.

Abdul Shakoor, Moulana.

Abid Ali, Shri

Abraham, Shri P

Ammanna Raja, Shrimati C.

Anandan, Shri T. V.

Annapurna Devi Thimmareddy, Shrimati.

Antani, Dr. B. N.

Arora, Shri Arjun.

Atwal, Shri Surjit Singh.

Baghel, Shri K. C.

Bhargava, Shri M. P.

Bhatt, Shri Nand Kishore.

Chagla, Shri M. C.

Chaman Lall, Diwan.

Chandra Shekhar, Shri.

Chatterjee, Shri A. P.

Chatterji, Shri J. C.

Chavda, Shri K S.

Chengalvaroyan, Shri T.

Cheita, Shri P.

Chinai, Shri Babubhai M.

Chordia, Shri V. M.

Das, Shri Banka Behary.

Dass, Shri Mahabir.

Desai, Shri Suresh J.

Devaki Gopidas, Shrimati.

Dharam Prakash, Dr.

Dharia Shri M M.

Diwakar, Shri R. R.

Doogar, Shri R. S.

Gadgil, Dr. D. R.

Ghosh, Shri Niren.

Gilbert, Shri A. C.

Gujral, Shri I. K.

Gupta, Shri Bhupesh.

Hathi, Shri Jaisukhlal.

Iyer, Shri N. Ramakrishna.

Jagat Narain, Shri.

Jairamdas Daulatram, Shri.

Kakati, Shri R. N.

Khan, Shri Akbar Ali.

Khaitan, Shri R. P.

Koya, Shri Palat Kunhi,

Krishan Kant, Shri.

Kulkarni, Shri B. T.

Kurre, Shri Dayaldas.

Lalitha (Rajagopalan), Shrimati.

Mahammed Haneef, Shri.

Malik, Shri D. C.

Mallikarjunudu, Shri K. P.

Mangladevi Talwar Dr. (Mra)

Mani, Shri A. D.

Maniben Vallabhahai Patel, Kumırı.

Mariswamy, Shri S. S.

Mary Naidu, Miss.

Mehta, Shri Om.

Mishra, Shri L. N.

Mishra, Shri S. N.

Misra, Shri Lokanath.

Misra, Shri M.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Momin, Shri G. H. Valimohmed,

Mookerjee, Shri Debabrata.

Muhammad Ishaque, Shri

Neki Ram, Shri.

Pande, Shri C. D.

Pande, Shri T.

Panjhazari, Sardar Raghbir Singh.

Parthasarathy, Shri R. T.

Patel, Shri Dahyabhai V.

Pathak, Shri G. S.

Patil, Shri G R.

Patil, Shri P. S.

Data Chat M

Patra, Shri N.

Pattanayak, Shri B. C.

Phulrenu Guha, Dr. Shrimati.

Pillai, Shri J. Sivashanmugam.

Punnaiah, Shri Kota,

Purkayastha, Shri M

Pushpaben Janardanrai Mehta

Shrimati.

Puttappa, Shri Patil.

Ramaul, Shri Shiva Nand.

(Twenty-first

Amendment) Bill, 1967

Ray, Shri Ramprasanna.

Ray, Shri S. P.

Reddy, Shri K. V. Raghunatha.

Reddy, Dr. M. Channa.

Reddy, Shri M. Govinda,

Reddy, Shri Mulka Govinda,

Ruthnaswamy, Shri M.

Sahai, Shri Ram

Salig Ram, Dr.

Sapru, Shri P. N.

Sarla Bhadauria, Shrimati.

Seeta Yudhvir, Shrimati.

Shah, Shri M. C.

Shakuntala Paranjpye, Shrimati.

Shanta Vasisht, Kumari.

Shervani, Shri M. R.

Shukla Shri M. P.

Shyam Kumari Khan, Shrimati,

Siddhantalankar, Prof. Satyavrata.

Siddhu, Dr. M. M. S.

Singh, Dr. Anup.

Singh, Shri Dalpat.

Singh, Shri Devi.

Singh, Dr. Gopal.

Singh, Shri Jogendra.

Singh, Shri Santokh.

Singh, Raja Shankar Pratap.

Sinha, Shri Awadheshwar Prasad.

Sinha, Shri B. K. P.

Sinha, Shri Ganga Sharan.

Sinha, Shri R. B.

Sinha, Shri Rajendra Pratap.

Sukhdev Prasad, Shri.

Sundaram, Shri K.

Sur, Shri M. M.

Swamy, Shri N. R. M.

Syed Mahmud, Dr.

Tankha, Pandt S. S. N.

Tapase, Shri G. D.

Tiwary, Pt. Bhawaniprasad.

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi.

Amendment) Bill, 1967
will accept this suggestion without

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further delay.]

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

(The House divided)

Ayes : 135

Noes : Nil.

AYES---135

Abdul Samad, Shri A. K. A. Abdul Shakoor, Moulana Abir, Ali, Shri. Abraham, Shri P. Ammanna Raja, Shrimati C. Anandan, Shri T. V.

Annapurna Devi Thimmareddy, Shrimati.

Antani, Dr. B. N.

Arora, Shri Arjun Atwal, Shri Surjit Singh

Bhargava, Shri M. P.

Baghel, Shri K. C.

Dagner, Sint K. C.

Bhatt Shri Nand Kishore.

Chagla, Shri M. C.

Chaman Lall, Diwan.

Chandra Shekhar, Shri.

Chatterjee, Shri A. P.

Chetterji, Shri J. C.

Chavda, Shri K. S.

Chengalvaroyan, Shri T.

Chetia, Shri P.

Chinai, Shri Babubhai M.

Chordia, Shri V. M.

Das, Shri Banka Behary

Dass, Shri Mahabir.

Desai, Shri Suresh J.

Devaki Gopidas, Shrimati.

Dharam Prakash, Dr.

Dharia, Shri M. M.

Diwakar, Shri R. R.

Doogar, Shri R. S.

Gadgil, Dr. D. R.

Gilbert, Shri A. C.

Usha Barthakur, Shrimati.
Vaishampayen, Shri S. K.
Varma, Shri B. B.
Varma, Shri Niranjan.
Venkateswara Rao, Shri N.
Vero, Shri M.
Vidyawati Chaturvedi, Shrimati
Yajee, Shri Sheel Bhadra.
Yashoda Reddy, Shrimati.

Zaidi, Col. B. H.

NOES-Nil

The moton was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI Y. B. CHAVAN: I move:

"That the Bill be passed."

The question was proposed.

SHRI BANKA BEHARY DAS (Orissa): (Spoke in Oriya).

*[Madam Deputy Chairman, I am extremely happy to support the Constitution Amendment Bill which gives the Sindhi language its proper place. But in this connection I want to warn the Hindi-speaking people that though we all have accepted the three-language formula, yet actually they have not accepted it wholeheartedly in practice. Whereas non-Hindi-speaking people are learning three languages, Hindi-speaking people have accepted only two languages, that is, English and Hindi. As long as the Hindispeaking people do not accept one of the languages of the non-Hindi-speaking areas, they will be doing an injustice to others. I hope in the interest of unity, the Hindi-speaking people

^{*[]}English translation of the hon. Member's speech in Oriya.

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Amendment) Bill, 1967

Gujral, Shri I. K.

Gupta, Shri Bhupesh.

Hathi, Shri Jaisukhlal.

Iyer, Shri N. Ramakrishna.

Jagat Narain, Shri.

Jairamdas Daulatram, Shri.

Kakati, Shri R. N.

Khan, Shri Akbar Ali.

Khaitan, Shri R. P.

Koya, Shri Palat Kunhi.

Krishan Kant, Shri.

Kulkarani, Shri B. T.

Kurre, Shri Dayaldas.

Lalitha (Rajgopalan), Shrimati

Mahammed Haneef, Shri

Mallik, Shri D. C.

Mallikarjunudu, Shri K. P.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maniben Vallabhbhai Patel, Kumari,

Mariswamy, Shri S. S.

Mary Naidu, Miss.

Mehta, Shri Om.

Mishra, Shri L. N.

Mishra, Shri S. N.

Misra, Shri Lokanath.

Misra, Shri M.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Momin, Shri G. H. Valimohmed.

Mookerjee, Shri Debabrata.

Muhammad Ishaque, Shri.

Neki Ram, Shri.

Pande, Shri C. D.

Pande, Shri T.

Panjhazari, Sardar Raghbir Singh

Parthasarthy, Shri R. T.

Patel, Shri Dahyabhai V.

Pathak, Shri G. S.

Patil, Shri G. R.

Patil, Shri P. S.

Patra, Shri N.

Pattanayak, Shri B. C.

Phulrenu Guha, Dr. Shrimati.

Pillai, Shri J. Sivashanmugam.

Punnaiah, Shri Kota.

Purkayastha, Shri M.

Pushpaben Janardanrai Mehta, Shrimati.

Puttappa, Shri Patil.

Ramaul, Shri Shiva Nand.

Ray, Shri Ramprasanna.

Ray, Shri S. P.

Reddy, Shri K. V. Raghunatha.

Reddy, Dr. M. Channa. Reddy Shri M. Govinda.

Reddy, Shri Mulka Govinda.

Ruthnarswamy, Shri M.

Sahai, Shri Ram

Salig Ram, Dr.

Sapru, Shri P. N.

Sarla Bhadauria, Shrimati.

Seeta Yudhvir, Shrimati.

Shah, Shri M. C.

Shakuntala Paranjpye, Shrimati.

Shanta Vasisht, Kumari

Shervani, Shri M. R.

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati.

Siddhantalankar, Prof. Satyavrata

Siddhu, Dr. M. M. S.

Singh, Dr. Anup.

Singh, Shri Dalpat.

Singh, Shri Devi

Singh, Dr. Gopal.

Singh, Shri Jogendra.

Singh, Shri Santokh.

Singh, Raja Shankar Pratap.

Sinha, Shri Awadheshwar Prasad.

Sinha, Shri B. K. P.

Sinha Shri Ganga Sharan.

Sinha, Shri R. B.

Sinha, Shri Rajendra Pratap.

Sukhdev Prasad, Shri.

Sundaram, Shri K.

Sur, Shri M. M.

Swamy, Shri N. R. M. Syed Mahmud, Dr. Thankha, Pandit S. S. N. Tapase, Shri G. D. Tiwary, Pt. Bhawaniprasad. Tripathi, Shri H. V. Untoo, Shri Gulam Nabi Usha Barthakur, Shrimati Vaishampayen, Shri S. K. Varma, Shri B. B. Varma, Shri Niranjan. Venkateswara Rao, Shri N. Vero, Shri M. Vidyawati Chatruwedi, Shrimati Yajee, Shri Sheel Bhadra. Yashoda Reddy, Shrimati. Zaidi, Col. B. H.

NOES-Nil

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

SHORT DURATION DISCUSSION Re "THE UNTOLD STORY"

THE DEPUTY CHAIRMAN: I think this august House can, when it wants, work with great speed and efficiency. We are now going on to the next item on the Order Paper—"The Untold Story."

SHRI BHUPESH GUPTA (West Bengal): The other part of the story will now be told.

THE DEPUTY CHAIRMAN: I have quite a number of names. I hope with the same speed and efficiency, we shall unravel "The Untold Story." The first speaker will get 15 minutes and the rest, 10 minutes each.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam Deputy Chairman, I rise to raise a discussion on the dis-

quieting disclosures contained in the book "The Untold Story" by Lt. General B. M. Kaul in relation to the NE-FA operations of 1962 and the Government's stand thereon. I shall invite the attention of the hon. Members to the first sentence in the book which says, "Destiny is not always kind." I beg to disagree with the first sentence in the book because I will show in my subsequent speech that destiny was extra-kind to this general, Mr. Kaul. He says "Many great statesmen, soldiers and sanits have been its victims and their worth ridiculed" Again I beg It is not his worth to disagree. which is being ridiculed by the country. He has assumed to himself the right to ridicule our late lamented Prime Minister, Pandit Jawaharlal Nehru who was loved by the entire country. He has tried to malign our Deputy Prime Minister, Shri Morarji Desai, and he has tried to malign the ex-Defence Minister Shri Krishna Menon. And he is that person who enjoyed the favours of these people for a great length of time, and there could be no further act of ingratitude than the reference made to these people distinguished people in his book. Then he goes on to say.

"Though I have no pretensions to greatness, I have also been through a similar experience."

Here again I have to differ. He has assumed to himself the greatness and has acted in a role as if he is the suprema man and he has been appointed to judge the acts of all and sundry, whether they were national leaders, or they were his seniors in the army, or his juniors in the army. That is the role he has given unto himself in this book which is named "The Untold Story", and here I would say that what he has said is only a portion of the story, and I am sure. one day, the real version of the untold story will also come before this country. Then another of his sentences is: